

Government of India
Ministry of Finance
Department of Revenue

NEW DELHI, the

10th June, 1987
16th

NOTIFICATION
INCOME-TAX

S.O. In exercise of the powers conferred by clause (ii) of the proviso to section 193 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies "1% IDBI Bonds 2004 (43rd Series)" issued by the Industrial Development Bank of India, Bombay, for the purposes of the said clause:

Provided that the benefit under the said proviso shall be admissible in the case of transfer of such bonds by endorsement or delivery, if the transferee informs the Industrial Development Bank of India by registered post within a period of sixty days of such transfer.

No. 7346 [F.No. 275/22/87-IT(B)]

D. Nagarajan

(D. NAGARAJAN)
DIRECTOR
GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

No. [F.No. 275/22/87-IT(B)]

NEW DELHI, the

June, 1987

Copy forwarded to:-

1. The Executive Director, Industrial Development Bank of India, Nariman Bhawan, 227, Vinay K. Shah Marg, Nariman Point, Bombay-400 021, with reference to his L.O. No. 3322/MB(R-I-P) dated 4th March, 1987.
2. The Banking Division, IF-I Section, Department of Economic Affairs, with reference to their F.No. 6(16)/89-IF.I dated 3.12.1986 addressed to the Secretary & Financial Controller, Industrial Development Bank of India, Bombay.
- 2A. Ministry of Law (Legislative Department), New Delhi, with reference to their O.G. 1602/87-SR3 dated 5.6.1987